

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 2**  
**(IB)-376(PB)/2019**

**IN THE MATTER OF:**

Anuj Mittal

....Applicant/petitioner

Vs.

Umang Realtech Pvt. Ltd.

.... Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 18.02.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**S.K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner/Applicant: Mr. Kshitij Kumar, Mr. Piyush Kumar, Advs.  
For the respondent Mr. Rajesh P., Mr. Prashant Jain, Advs.

**ORDER**

Hon'ble the Supreme Court at the instance of corporate debtor namely Umang Realtech Pvt. Ltd. in Writ Petition (civil) No. 156 of 2019 titled as Umang Realtech Pvt. Ltd. & Anr. v. Union of India & ors., has passed an order on 15.02.2019 staying the proceedings before us. A copy of the order has been placed on record. Accordingly, hearing is deferred to 18.03.2019. However, it has also brought to our notice that repeated adjournments in connected matters were sought by stating the talks for amicable settlement.

Be that as it may, once the order is passed by the Hon'ble Supreme Court, the proceedings are stayed.

List on 18.03.2019.

—Sd—

**(M. M. KUMAR)**  
**PRESIDENT**

—Sd—

**(S.K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**